



**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item No. 10**

**CP (IB) No. 9/Chd/Hry/2023**

**Under Section 9, IBC 2016**

**In the matter of:-**

Momentum Digital Media Pvt. Ltd. ....Petitioner/Operational Creditor  
Vs.

Korra Worldwide Advertising Pvt. Ltd. ...Respondent/Corporate Debtor

**Present:**

Mr. Siddharth Kuruchi, Advocate for the petitioner-operational creditor.  
Mr. Nahush Jain, Advocate for the respondent-corporate debtor.

It is stated by learned counsel for petitioner that on instructions he may be permitted to withdraw the present petition as parties have settled the matter amicably on 18.03.2023. The copy of the same has been shown but it is not placed on record as it is not diaried. So, in view of the statement made by learned counsel for petitioner, the present petition i.e. CP (IB) No. 9/Chd/Hry/2023 is dismissed as withdrawn.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

March 30, 2023  
VN